



The Evacuee Interest (Separation) (Supplementary) Act, 1953

Act 21 of 1953

Keyword(s):

Evacuee Interest, The Evacuee Interest (Separation) Act

Amendment appended: 32 of 1960

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jurisdiction *w.e.f.* 1-2-1992 for the purpose of securing the compliance and implementation of the provisions of the aforesaid Order:—

1. Director, Food and Supplies Department, Himachal Pradesh.
2. All Joint Directors, Food and Supplies Department in Himachal Pradesh.
3. All Deputy Directors, Food and Supplies Department in Himachal Pradesh.
4. All District Food and Supplies Controllers in Himachal Pradesh.
5. All District Inspectors, Food and Supplies Department in Himachal Pradesh.
6. All Inspectors, Food and Supplies Department in Himachal Pradesh.

(R. H. P. Extra., dated, 14-11-1991 P. 2543)

**INDUSTRIES DEPARTMENT
NOTIFICATION**

Shimla-2, the 11th May, 1988

No. Udyog-Chh (6) 1/87.—In exercise of the powers conferred under para (2a) of Lubrication Oils and Greases (Processing, Supply and Distribution Regulation) Order, 1987, under Essentials Commodities Act, 1955, the Governor, Himachal Pradesh, is pleased to appoint the Secretary (Industries) as “Appellate Authority” and the Director of Industries as “Competent Authority” for implementation of the provisions of the said Order.

(R.H.P. dated 11-12-1993 p. 2549).

**THE EVACUEE INTEREST (SEPARATION) SUPPLEMENTARY
ACT, 1953**

(PUNAJB ACT NO 21 OF 1953)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Validation of certain provisions of Act No. LXIV of 1951.

[Received the assent of the Governor of Punjab on the 30th April, 1953, and was first published in the Punjab Government Gazette (Extraordinary) of 2nd May, 1953].

Amended, repealed or otherwise affected by—

A.O.1968, published in R.H.P., dated 1-2-1969 p.158-61.

An Act to supplement certain provisions of the Evacuee Interest (Separation) Act, 1951.

1. Short title, extent and commencement.—(1) This Act may be called the Evacuee Interest (Separation) Supplementary Act, 1953.

(2) It shall extend to the whole of ²[the territories specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1966].

1. For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), dated 12th March, 1953, p. 302.
2. Sub. for “the State of Punjab” by A.O. 1968, to be effective *w. e. f.* 1-11-1966.

(3) It shall be deemed to have come into force on the 15th day of December, 1952.

2. **Validation of certain provisions of Act No. LXIV of 1951.**— The Evacuee Interest (Separation) Act, 1951, shall, so far as it relates to any matter enumerated in List II in the Seventh Schedule of the Constitution, be as valid in ²[the territories specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1955] as if it had been passed by the Legislature of the State.

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**THE EVACUEE INTEREST (SEPARATION) SECOND
SUPPLEMENTARY ACT, 1960**

(PUNJAB ACT NO. 32 OF 1960)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Application of Evacuee Interest (Separation) Amendment Act, 1960 to the State.
3. Repeal.

[Received the assent of the Governor of Punjab on November 28, 1960, and was first published in the Punjab Gazette (Extra) Legislative Supplement Part-I, dated November 28, 1960].

Amended, repealed or otherwise affected by—

A.O.1968, published in R.H.P.dt. 1-2-1969, p.158-61.

An Act to supplement the Evacuee Interest (Separation) Act, 1951, by applying in the State of Punjab the amendment made in that Act by the Evacuee Interest (Separation) Amendment Act, 1960.

BE it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Evacuee Interest (Separation) Second Supplementary Act, 1960.

(2) It extends to ²[the territories specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1966].

(3) It shall be deemed to have come into force on the date appointed by the Central Government under sub-section (2) of section 1 of the Evacuee Interest (separation) Amendment Act, 1960,

1. For Statement of Objects and Reasons, see Punjab Gazette (Extra) dated November, 8, 1960.

2. Sub. for the words "whole of the State of Punjab" by A. O. 1968.

(3) It shall be deemed to have come into force on the 15th day of December, 1952.

2. **Validation of certain provisions of Act No. LXIV of 1951.**— The Evacuee Interest (Separation) Act, 1951, shall, so far as it relates to any matter enumerated in List II in the Seventh Schedule of the Constitution, be as valid in ²[the territories specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1955] as if it had been passed by the Legislature of the State.

THE EVACUEE INTEREST (SEPARATION) SECOND
SUPPLEMENTARY ACT, 1960

(PUNJAB ACT NO. 32 OF 1960)¹

ARRANGEMENT OF SECTIONS

Sections:

1. Short title, extent and commencement.
2. Application of Evacuee Interest (Separation) Amendment Act, 1960 to the State.
3. Repeal.

[Received the assent of the Governor of Punjab on November 28, 1960, and was first published in the Punjab Gazette (Extra) Legislative Supplement Part-I, dated November 28, 1960].

Amended, repealed or otherwise affected by—

A.O.1968, published in R.H.P.dt. 1-2-1969, p.158-61.

An Act to supplement the Evacuee Interest (Separation) Act, 1951, by applying in the State of Punjab the amendment made in that Act by the Evacuee Interest (Separation) Amendment Act, 1960.

BE it enacted by the Legislature of the State of Punjab in the Eleventh Year of the Republic of India as follows:—

1. **Short title, extent and commencement.**—(1) This Act may be called the Evacuee Interest (Separation) Second Supplementary Act, 1960.

(2) It extends to ²[the territories specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1966].

(3) It shall be deemed to have come into force on the date appointed by the Central Government under sub-section (2) of section 1 of the Evacuee Interest (separation) Amendment Act, 1960,

1. For Statement of Objects and Reasons, see Punjab Gazette (Extra) dated November, 8, 1960.

2. Sub. for the words "whole of the State of Punjab" by A. O. 1968.

2. Application of Evacuee Interest (Separation) Amendment Act, 1960 to the State.—The amendments made to the Evacuee Interest (Separation) Act, 1951, by the Evacuee Interest (Separation) Amendment Act, 1960, shall, in so far as they relate to any matter enumerated in List II of the Seventh Schedule to the Constitution, be as valid in ¹[the areas specified in sub-section (1) of section 5 of the Punjab Re-organisation Act, 1966] as if the provisions contained therein had been enacted by the Legislature of the State.

3. Repeal.—(1) The Evacuee Interest (Separation) Second Supplementary Ordinance, 1960 (Punjab Ordinance No.5 of 1960), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Evacuee Interest (Separation) Second Supplementary Ordinance, 1960, shall be deemed to have been done or taken under this Act as if this Act had commenced on the 29th September, 1960.

NOTIFICATIONS AND RULES

UNDER

THE FACTORIES ACT, 1948

APPOINTMENTS AND DELEGATIONS

(Issued and Published in Hindi in R.H.P. Extra., dated 7-1-1984 p.27).

LABOUR DEPARTMENT

NOTIFICATIONS

No. 8-7/80-Shram.—In supersession of this Department Notification of even number, dated 1st April, 1982, and in exercise of the powers conferred by sub-section (2-A) of section 8 of Factories Act, 1948 (Act No. LXIII of 1948), the Governor, Himachal Pradesh, is pleased to appoint the Joint Labour Commissioner, Himachal Pradesh, as Additional Chief Inspector for whole of Himachal Pradesh and to exercise the following powers of the Chief Inspector:—

1. Amendment of licence under Rule 6 of the Himachal Pradesh Factories Rules, 1950.
2. Renewal of licence under Rule 7 of the Himachal Pradesh Factories Rules, 1950.
3. Transfer of licence under Rule 8 of the Himachal Pradesh Factories Rules, 1950.

(R.H.P. Extra., dated 7th January, 1984, P. 27-28).

1. Sub. for "State of Punjab" by A. O. 1968.